

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

No. MA.421 OF 2005
MA.422 OF 2005
(OA.1236 OF 1996)

Date of Order: 19.08.2005

PRESENT: HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D.DAYAL, ADMINISTRATIVE MEMBER

SANATAN SEULI

VS

UNION OF INDIA AND ORS (POST)

For the Applicant : Mr. S.K. Dutta, Counsel
Mr. A.K. Das, Counsel

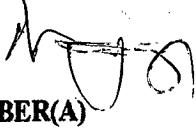
For the Respondents : Ms. U. Sanyal, Counsel

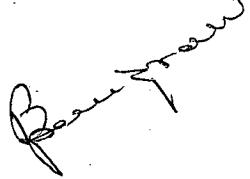
ORDER

PER JUSTICE B. PANIGRAHI, V.C.:-

This application for restoration has been filed after causing delay of about 49 days along with an application under Section 5 of the Limitation Act for condonation of such delay. The grounds stated in the application are adequate and sufficient and therefore on the face value the averments stated in the application are to be accepted. Accordingly, the application is allowed subject to the payment of cost Rs.200/- to the Secretary of C.A.T. Bar Association within two weeks. Upon payment of such costs, the matter shall be restored to file and be placed for hearing.

2. With the above direction both the applications are allowed.


MEMBER(A)


VICE-CHAIRMAN